

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 53/92

~~Transferred Application No.~~

DATE OF DECISION: 17.6.94

Smt. K.P. Dravida and Anr. Petitioner

Shri G.R. Menghani Advocate for the Petitioners

Versus

Union of India and others Respondent

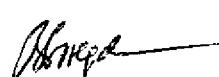
Shri P.M. Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri

1. To be referred to the Reporter or not ? Ans.
2. Whether it needs to be circulated to other Benches of the Tribunal ? Ans.


(B.S. Hegde)
Member (J)

(16)
CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 53/92

Smt. K.P. Dravida and Anr. ... Applicant.

V/s.

Union of India through the
Secretary in the Department
of Telecommunication,
New Delhi.

Chief General Manager
Telecommunication, Maharashtra
Circle, G.P.O. Building
2nd floor, Bombay.

Chief Superintendent,
Central Telegraph, office
Bombay. ... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Appearance:

Shri G.R. Menghani, counsel
for the applicant.

Shri P.M. Pradhan, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 17.6.94

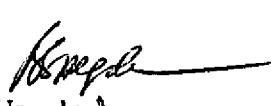
(Per Shri B.S. Hegde, Member (J))

Heard Shri G.R. Menghani for the applicant
and Shri P.M. Pradhan for the respondents at length.
Persued the records. Counsel for the applicant has
drawn my attention to the decision of this Tribunal
in OA 51/92 (R.A. Hattiholli and Anr. V/s. Union
of India and others) decided on 23.12.93, stating
that the facts and circumstances of the case is
similar to that of the present case.

On perusal of the records the counsel
have drawn my attention to Exhibit 'A' , seniority
list of Telegraphist as well as the scheme arrived
at by the agreement between the staff and the
department on 17.12.1983. My attention was also drawn
to para 8 of the agreement which reads as follows:

" Officials on promotion to the higher scale of pay on completion of 16 years of service will maintain their inter-service seniority in the lower grade for purposes of promotion to the supervisory posts justified on standards. This is not protect the interest of the senior officials who may not be eligible for promotion in the particular year for non-completion of 16 years of regular service, but are promoted on the basis of recommendations of a subsequent DPC. In case, however, an official who is considered unfit by a DPC (on completion of 16 years of service), he will lose seniority vis-a-vis the officials promoted to the higher scale of pay on the basis of recommendations of the DPC."

He further submits that since the seniority list has been recommended and finalised in the year 1983, however, the same was implemented and granted promotions to the higher scale in 1986. Applicants have been promoted on Time Bound Promotion Scheme in 1983 and have been drawing their increment till 1986. Obviously, they were drawing more pay than Shri C.B.Rege. Keeping in view the judgement rendered by the Tribunal in OA 51/92, the facts and circumstances of this case are similar to that of OA 51/92. We, therefore, direct the respondents to step up the pay of 27 persons listed at Exhibit A to that of Shri Rege with effect from 1.1.97 and to pay the arrears on that basis from 1.1.87 with interest at 12% p.a. Respondents may carry out the directions within three months from the date of receipt of this order. No order as to costs.


(B.S. Hegde)
Member (J)